

S. Name of the Project No.	Installed Capacity (MW)	Capacity benefits during		
		7th plan (1985-90)	8th plan (1990-95)	9th plan (1995-2000)
2. Farakka STPS St.II	2X500		1000	
3. Kahalgaon STPS	4x210		840	
<i>CEA Cleared Scheme</i>				
Talcher STPS	2x500		500	500
<i>New Schemes Envisaged</i>				
1. Kahalgaon Extn.	2x500			1000
2. Farakka-6	1x500			500
3. Talcher STPS II	2X500			1000

S.T.D. Service from Delhi to Barhampur in Ganjam District (Orissa)

2669. SHRI SOMNATH RATH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are contemplating STD connections from Delhi to District Headquarters in the country;

(b) whether STD connection from Delhi to Barhampur in Ganjam District in Orissa is going to be established; and

(c) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a). Yes, Sir.

(b) Yes, Sir.

(c) By March 1988.

Linear Alkyl Benzene Plant at Visakhapatnam, Andhra Pradesh

2670. SHRI C. MADHAV REDDI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have approved the project proposal for establishing a petro-chemical complex for the production of Linear Alkyl Benzene at Visakhapatnam in Andhra Pradesh; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) No, Sir.

(b) Does not arise.

Unfair Trade Practices by Razor Blade Manufacturers

2671. SHRI C. MADHAV REDDI. Will the Minister of INDUSTRY be pleased to state:

(a) whether it has come to the notice of the Government that the razor blade manufacturers in the country have been resorting to monopolistic trade practices; and

(b) if so, the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). It having appeared to Government that monopolistic trade practices exist in the razor blade industry, government have made a reference to the MRTP Commission under Section 31(1) of the MRTP Act, 1969.

Exploitation by Coal Companies

2672. SHRI ANIL BASU
SHRI AJIT KUMAR SAHA:

Will the Minister of ENERGY be pleased to state:

(a) whether the Coal India Ltd. gets only Rs. 7 per 40 KG of domestic coal whereas consumers actually have to pay more than Rs.30 and in some cases Rs. 50 for the same quantity of coal; and

(b) if so, the details of the steps taken by government to stop this exploitation by coal companies all over the country?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) and (b). The ex-coliery price of soft coke which has been fixed by the government for domestic consumption is Rs. 175/- per tonne which works out Rs. 7/- for 40 Kg. Distribution of soft coke, and regulation of its price is within the purview of the State Governments concerned. The retail price paid by domestic consumers of soft coke has various elements over and above the ex-coliery price. transportation cost, handling, distribution charges and other statutory levies as applicable. There is no exploitation of consumers by coal companies

Setting up of Industries in Backward Area by Multinational Companies

2673. SHRI VISHNU MODI:
SHRI SHANTI DHARIWAL:
SHRI MAHENDRA SINGH:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that certain multinational companies have expressed their willingness for setting up their industries in the backward areas provided that some relaxation under MRTP Act and FERA are allowed to them;

(b) if so, the details of such companies who are willing to start their industries in India indicating the details of the relief sought by them; and

(c) reaction of government to the Offers made by these multinational companies?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) With a view to encouraging industrial development of centrally declared backward areas and also to facilitate increase in industrial production, Government had announced a number of schemes such as delicensing of certain industries and reduction in export obligation in respect of companies falling within the purview of MRTP Act and FERA for location in centrally declared backward areas. It is for the companies concerned to avail of these facilities.

(b) and (c). Do not arise.

Telephone Advisory Committees in Rajasthan

2674. SHRI VISHNU MODI Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal under the consideration of Government to form Telephone Advisory Committees in the areas not covered so far;

(b) if so, the details thereof;

(c) how many of them will be formed in Rajasthan with details of the area likely to be covered by them;

(d) the number of Telephone Advisory Committees functioning in Rajasthan at present indicating complete details